

IN THE SUPREME COURT OF INDIA
INHERENT JURISDICTION

REVIEW PETITION (C) NO.592 OF 2021

IN

WRIT PETITION (C) NO.938 OF 2020

UNION OF INDIA

PETITIONER(S)

VERSUS

SHIV SANGRAM & ORS.

RESPONDENT(S)

O R D E R

Application for oral hearing is rejected.

We have gone through the review petition filed against the judgment dated 05.05.2021 in Writ Petition (C) No.938/2020. The grounds taken in the review petition do not fall within the limited ground on which review petition can be considered. The various grounds taken in the review petition have already been dealt with in the main judgment.

We do not find any sufficient ground to entertain this review petition. The review petition is dismissed.

.....J.
(ASHOK BHUSHAN)

.....J.
(L. NAGESWARA RAO)

.....J.
(S. ABDUL NAZEER)

.....J.
(HEMANT GUPTA)

.....J.
(S. RAVINDRA BHAT)

New Delhi,
June 28, 2021

ITEM NO.1001

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

R.P. (C) No.592/2021 in W.P. (C) No.938/2020

(Arising out of impugned final judgment and order dated 05-05-2021
in W.P. (C) No.938/2020 passed by the Supreme Court Of India)

UNION OF INDIA

Petitioner(s)

VERSUS

SHIV SANGRAM & ORS.

Respondent(s)

(IA No.62252/2021 - ORAL HEARING, IA No.62253/2021 - STAY
APPLICATION)

Date : 28-06-2021 This matter was circulated today.

CORAM :

HON'BLE MR. JUSTICE ASHOK BHUSHAN
HON'BLE MR. JUSTICE L. NAGESWARA RAO
HON'BLE MR. JUSTICE S. ABDUL NAZEER
HON'BLE MR. JUSTICE HEMANT GUPTA
HON'BLE MR. JUSTICE S. RAVINDRA BHAT

By Circulation

UPON perusing papers the Court made the following
O R D E R

The Review Petition is dismissed in terms of the signed order.

Pending application(s), if any, stand disposed of.

(ARJUN BISHT)
COURT MASTER (SH)

(RENU KAPOOR)
BRANCH OFFICER

[Signed order is placed on the file]